

The Tripura Prosthetic Aids (Supply) Rules, 1979

TRIPURA



GAZETTE

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THE TRIPURA PROSTHETIC AIDS (SUPPLY)
RULES—1. 1979.

Objective of the Rules.

The object of the Rules is to provide prosthetic aids to orthopaedically handicapped of Tripura for ensuring better adjustment in their day to day life and as well as to increase their working ability. These rules are framed for implementation of the approved plan scheme on Social Welfare for 1979-80.

1. Short title, extent and commencement :—
 - (1) The Rules may be called the Tripura Prosthetic Aids (Supply) Rules-1979.
 - (2) It shall come into force on such date as the government may, by notification in the official gazette appoint,
 - (3) It shall extend to the Whole of Tripura.
2. Definitions—In these Rules, unless the context otherwise requires,—
 - (a) 'Government' means the Government of Tripura.
 - (b) 'Department' means the Department of Education of the Govt. of Tripura.

- (c) 'Directorate' means the Directorate of Social Welfare and Social Education of the Govt. of Tripura, and 'Director' means the Director of Social Welfare & Social Education, Tripura.
- (d) 'Sanctioning Authority' means the District Inspector of Social Education or any other officer of the Government so delegated to sanction prosthetic aids and incidental expenditure connected thereto.
- (e) 'DDO' means the Drawing & Disbursing Officer as declared by the Director of Social Welfare & Social Education for the purpose.
- (f) 'Handicapped' means an orthopaedically handicapped.

3. Eligibility criteria for Supply of prosthetic aids.

- (1) The orthopaedically handicapped shall be citizen of India.
- (2) The orthopaedically handicapped who will apply for aids shall be residents of Tripura for atleast ten years, He/she shall have to produce certificates from the Gaon-Pradhan/Chairman, Agartala Municipality/Notified Area Authority as the case may be.
- (3) The Orthopaedically handicapped applicant whose total family income does not exceed Rs. 8,400/-per year shall be eligible to apply.

4. Procedure of submitting application.

The intending candidates shall submit application in prscribed form (as placed in Annexure) to the District Inspector of Social Education of the district through the respective Pradhan/Chairman AM/NAC. The DISE thereafter will issue sanction to individual cases upon receipt of approval of the Director.

5. Procedure for obtaining supply of prosthetic aids :

- (i) The Orthopaedically handicapped person willing to take advantage of the scheme shall have to attend orthopaedic department of G. B. Hospital at Agartala or at other District-Hospitals run by the Government and shall obtain certificate from the attending surgeon the type of artificial limbs and other aids required duly countersigned by the Medical Superintendent/CMO/SDMO as the case may be.
- (ii) The Orthopaedically handicapped concerned shall thereafter submit a prayer for sanction of amount necessary for purchase/ fittings of the aids to the District Inspector concerned duly supported a proforma bill of a firm/hospital dealing with supply of such aids.

- (iii) The handicapped concerned will receive the amount from the drawing and disbursing officer for purchase and fittings of the aids after drawal of the amount.
 - (iv) The handicapped concerned shall have to produce the original invoice/cash memo as a document towards purchase to the D. D.O. within a fortnight and a certificate of fittings of aids from the Hospital/Departments of orthopaedics.
 - (v) The concerned handicapped shall be paid actual expenditure on travelling from residence (bus fare only where regular Buses ply) for attending to Hospital for first obtaining certificate of types of aids needed and at least at the time of fittings of the aid after getting money from the Government.
6. The orthopaedic handicadped shall not transfer the aids to another person.
7. A candidate shall be granted money for purchase of prosthetic aids once for a particular type. If different types of aids are considered necessary at a later stage that may also be granted.
8. The Director of Social Welfare & Social Education, Tripura is only empowered to relax any of the Conditions as detailed in the Rules.
9. The Scheme shall remain in force until further orders in modification or in supersession by Government.

By order of the Governor,
H. Mukherjee
Secretary to the
Government of Tripura.